

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
AHMEDABAD BENCH

**O.A. NO.** 237/92

**T.A. NO.**

**DATE OF DECISION** 28.9.95

Hargovind N. Bochia

Petitioner

Mr. K.C. Bhatt

Advocate for the Petitioner (s)

**Versus**

Union of India & Ors.

Respondent

Mr. Akil Kureshi

Advocate for the Respondent (s)

**CORAM**

**The Hon'ble Mr. N.B. Patel, Vice Chairman**

**The Hon'ble Mr. V. Radhakrishnan, Member (A)**

**JUDGMENT**

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No

Hargovind N.Bochia,  
E.D.Branch Postmaster,  
Charakhadi(Gondal) 360 311.

Applicant

(Advocate:Shri K.C.Bhatt)

Versus:

1. Union of India, through  
The director-General,  
Deaprtment of Posts,  
Ministry of Communication,  
New Delhi-1.

2. The Chief Postmaster General,  
Gujarat Circle,  
Ahmedabad-1.

3. The Postmaster General,  
Rajkot Region,  
Rajkot-360 001.

Respondents.

(Advocate: Mr.Akil Kureshi)

O R A L      O R D E R

O.A.No.237 92

Dated:28.9.95.

Per: Hon'ble Mr.N.B.Patel, Vice Chairman

After the arguments are over, Mr.Bhatt states that the applicant will be satisfied if the respondents are directed to sympathetically consider his case for ad hoc or regular appointment as E.D.B.P.M. or for any other Extra Departmental post~~s~~ in view of the fact that the applicant has rendered service to the department as EDBPM for more than one year. We are not in a position to issue any directions as suggested by Mr.Bhatt. Mr.Bhatt, then states that even if we observe that the respondents should consider the case of the applicant for any

existing or future vacancy sympathetically, the applicant will be satisfied. In view of the fact that the applicant has rendered service to the department for a period of a little more than one year, we hope that the department will sympathetically consider the case of applicant for ad hoc or regular appointment to any Extra Departmental post for which vacancy might be existing or might arise in future, subject to the necessary formalities being complied with by the applicant. In view of this, Mr. Bhatt seeks permission to withdraw the O.A. Permission granted. O.A. stands disposed of as withdrawn. No order as to costs.

  
(V. Radhakrishnan)  
Member (A)

  
(N.B. Patel)  
Vice Chairman